

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3085
ANSWERED ON:23.03.2005
AUTONOMY OF REGULATORY BODIES
Prabhu Shri Suresh Prabhakar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Government is considering making rules which will ensure functional autonomy for the regulatory bodies;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken to ensure that appointments in such regulatory bodies are done through transparent and fair procedure?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a), (b) & (c): Central Government generally constitutes Regulatory Authorities for different sectors as may be needed, under the relevant Acts. These Acts, inter alia, provide for the composition of the Regulatory Authorities, qualification for appointment of Chairperson and Members, their terms of office and conditions of service, powers and functions conferred on them etc. Transparency and fairness in the appointments to such regulatory bodies are ensured by appropriate provisions in those Acts.